

CENTRAL ADMINISTRATIVE TRIBUNAL  
PRINCIPAL BENCH, NEW DELHI

RA No.299/2000 in  
O.A. No.1220/97

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New Delhi, this the 28th day of October, 2000

HON'BLE SHRI JUSTICE V. RAJAGOPALA REDDY, VICE-CHAIRMAN(J)  
HON'BLE MRS. SHANTA SHAstry, MEMBER (ADMNV)

Sanjeev Gopal

...Applicant

-Versus-

Medical Superintendent,  
Dr. Ram Manohar Lohia Hospital  
and Others

...Respondents

O R D E R (By Circulation)

By Justice V. Rajagopala Reddy, Vice-Chairman (J)

We have gone through the grounds urged in the RA. We do not, however, find any substantial error pointed out by the learned counsel. The applicant seeks to re-argue the OA, which is not permissible. Unless a patent and substantial error is brought out, which would affect the result of the case, the order under review cannot be recalled. We do not, therefore, find any warrant to interfere with our order which was disposed of on merits on considering all the points urged in the OA. The R.A., therefore, fails and is accordingly dismissed, in circulation.

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(Smt. Shanta Shastry)  
Member (Admnv)

'San.'

*V. Rajagopala Reddy*  
(V. Rajagopala Reddy)  
Vice-Chairman (J)